

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SURINDER S. RATHI

IA 62227/2019, 63465/2019, in Petition(s) for Special Leave to Appeal (C) No(s). 9702/2019

M/S HINDUSTAN COCA COLA BEVERAGES PVT. LTD. Petitioner(s)

VERSUS

COMMISSIONER OF COMMERCIAL TAXES & ANR. Respondent(s)

IA No. 62227/2019 - EXEMPTION FROM FILING O.T.
IA No. 63465/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 15-07-2019 These matters were called on for hearing today.

For Petitioner(s)

Mr. M. P. Devanath, AOR
Mr. Dhruv Khurana, Adv.
Mr. Udit Jain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the petitioner within a period of two weeks shall take fresh steps for the service of notice to Respondent No. 1.

Ld. Counsel for the Petitioner has taken fresh steps and filed fresh particulars of Respondent No. 2 which are found to be defective as details given are different as mentioned in the petition. Accordingly, Ld.counsel shall do the needful within a period of four weeks.

Dasti, in addition is permitted.

List again on 20.11.2019.

SURINDER S. RATHI
Registrar